

in Management, I stated in the House that the representatives of the workers are taken on the Joint Management Council according to the strength of the various organisations functioning in the unit; that the workers are associated with the Board of Directors and that the Joint Management Council can decide industrial disputes and especially those disputes which are of a financial nature. The correct position is that the scheme provides for the nomination of the workers' representatives in the joint management council by the recognised trade union or unions with which the management has entered into an agreement for the setting up of the Joint Management Council. The workers are not associated with the Board of Directors. When I said they were so associated I had in mind concerns like National Coal Development Corporation, Sindri and Chittaranjan. But the association of workers' representatives with the Board of Directors in these concerns is not under this Scheme. The Joint Management Councils also are not competent to decide industrial disputes and especially those disputes which are of a financial nature.

12.24 hrs.

STATEMENT RE: INDIA'S NON-ATTENDANCE AT SAN FRANCISCO PEACE CONFERENCE

Mr. Speaker: Shri P. K. Deo has given notice of a privilege motion. I have gone through it and I feel that I could not allow it as a privilege motion. But, under Direction 115 of the Directions by the Speaker, I will allow him just to bring it to the notice of the House that some error or mistake has been committed. It will be taken up at 1 O'Clock. I have asked the Prime Minister to be here at 1 O'Clock.

Shri S. M. Banerjee: If you are not allowing it, could you not please read it out to the House?

Mr. Speaker: At 1 O'Clock I will allow Shri P. K. Deo to say a few

words on this under Direction 115 of the Directions of the Speaker. The Prime Minister will be present here at that time and he will also make a statement. We will now take up the next item in the agenda.

12.25 hrs.

MOTION RE: REPORTS OF COMMISSIONER FOR LINGUISTIC MINORITIES

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to move:

"That this House takes note of the Second and Third Reports of the Commissioner for Linguistic Minorities, laid on the Table of the House on the 8th August, 1960 and 24th April, 1961, respectively."

Today we are considering the Second and Third Reports of the Commissioner for Linguistic Minorities. He was appointed in 1957 under the newly inserted article 350B of the Constitution and his first report was placed on the Table of the House and was also debated upon.

Today, as I stated, we are considering his recommendations as also the assessment of the position in respect of the safeguarding of the linguistic minorities in the various parts of India. So far as this question is concerned, I should like to mention a few facts for a proper understanding of the position.

Under the Constitution there have been certain provisions which deal with the rights of the linguistic minorities. So far as their language or dialect, script and culture were concerned, all of them have been duly provided for in the Constitution. Thereafter it was felt that some more changes were essential because when the States' Re-organisation Act was passed by Parliament, as you are aware, a fairly great importance was attached to the question of languages in the various parts of the country and language was one of the factors on